

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. Shri Ashok Basu, Chairman
2. Shri K.N. Sinha, Member

**Petition No. 45/2002**

**In the matter of**

Petition for approval of tariff for NLC Stage I Transmission System in Southern Region for the period 1.4.2001 to 31.3.2004.

**And in the matter of**

Power Grid Corporation of India Ltd.

.... **Petitioner**

**Vs**

1. Karnataka Power Transmission Corporation Ltd, Bangalore
2. Transmission Corporation of Andhra Pradesh, Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Department, Govt. of Pondicherry, Pondicherry
6. Electricity Department, Govt of Goa, Panaji

....**Respondents**

**ORDER**

This petition was filed by the petitioner PGCIL for approval of tariff in respect of the NLC Stage I Transmission System in Southern Region for the period from 1.4.2001 to 31.3.2004 based on terms and conditions of tariff contained in the Commission's notification dated 26.3.2001.

2. The Commission had determined the transmission tariff for the NLC Stage I Transmission System in Southern Region for the period from 1.4.2001 to 31.3.2004 vide its order dated 30.6.2003. On perusal of the said order dated 30.6.2003, it has been noticed that amount of depreciation for the year 2003-2004 in the tables below paras 20 and 43 was inadvertently mentioned as Rs.53.99 lakh against the actual amount of Rs.101.23 lakh, correctly indicated in the table below para 19 of the said order. Further, the amount of "receivables" for the year 2003-2004 in the table below para 42 was also inadvertently mentioned as 123.96 lakh against the actual amount of

Rs.131.99 lakh. Due to this error, mistake also occurred in computation of interest on working capital in the year 2003-2004, thereby also affecting the total transmission charges approved for the year 2003-2004.

3. We have considered the tariff calculations in the light of the above discrepancies and are satisfied that the errors are of clerical nature, which have inadvertently entered into the order. These errors are prejudicially affecting the interest of the applicant. It is established law that "*actus curiae neminem gravabit*" (The acts of the court should not prejudice any one, the Commission in this case). Accordingly, in exercise of our powers of correcting of ministerial errors *suo motu*, we direct the substitution of the following tables in our order dated 30.6.2003.

(I) Table below para 20 shall be substituted as under:

<b>Advance against Depreciation</b>	<b>2001-02</b>	<b>2002-03</b>	<b>2003-04</b>
1/12 <sup>th</sup> of Gross Loan (s)	200.47	200.47	200.47
Scheduled Repayment of the Loan (s)	352.77	123.45	0.00
Minimum of the above	200.47	123.45	0.00
Depreciation during the year	231.32	231.32	101.23
Advance against Depreciation	0.00	0.00	0.00

(II). The table below para 42 of the said order shall be substituted as under:

#### **Interest on Working Capital**

		(Rs. in lakh)		
<b>Working Capital</b>		<b>2001-02</b>	<b>2002-03</b>	<b>2003-04</b>
Escalation for Maintenance Spares	6%			
Spares	94.55			
Less: 1/5 <sup>th</sup> of Initial Spares	0.00			
Maintenance Spares	94.55	100.22	106.24	112.61
O & M expenses		20.40	21.62	22.92
Receivables		156.06	152.87	131.99
<b>Total</b>		<b>276.68</b>	<b>280.73</b>	<b>267.52</b>
Rate of Interest		11.50%	11.50%	11.50%
<b>Interest</b>		<b>31.82</b>	<b>32.28</b>	<b>30.77</b>

II. Consequent to corrections carried out as per above tables, the table for computation of total transmission charges under para 43 shall be substituted as appended below:

**TABLE**

(Rs. in Lakh)

<b>Transmission Tariff</b>	<b>2001-02</b>	<b>2002-03</b>	<b>2003-04</b>
Interest on Loan	43.54	9.26	0.00
Interest on Working Capital	31.82	32.28	30.77
Depreciation	231.32	231.32	101.23
Advance Against Depreciation	0.00	0.00	0.00
Return on Equity	384.89	384.89	384.89
O & M Expenses	244.79	259.48	275.05
<b>Total</b>	<b>936.36</b>	<b>917.23</b>	<b>791.94</b>

*sd.*

**(K.N. SINHA)**  
**MEMBER**

*sd.*

**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 8<sup>th</sup> June 2004